

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
80/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward 20 (3), New Delhi

...APPELLANT

Vs.

ROC, Delhi & Ors. (M/s. RCS Property Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 28.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

For the I.T. Department

**:Ms. Easha Kadian, Standing
Counsel**

For the ROC

**:Mr. M. Yadubhushana Rao,
AROC**

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. AROC is present and endorsed his no objection to proceed further in the matter. Proxy counsel for Income Tax Department sought for substituted service since service of notice is not complete. The request is acceded to. Service of notice by all modes including publication/affixation is permitted. Post the matter to 14.04.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)